

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NO(S).3563/2025

GOURISHANKAR PODDAR

APPELLANT(S)

VERSUS

STATE BANK OF INDIA & ANR.

RESPONDENT(S)

O R D E R

After having heard the learned counsel appearing for the appellant and after perusing the impugned judgment, we concur with the view taken by the National Company Law Appellate Tribunal.

The Appeal is, accordingly, dismissed.

.....J.
(ABHAY S. OKA)

.....J.
(UJJAL BHUYAN)

**NEW DELHI;
MARCH 24, 2025.**

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S).3563/2025

GOURISHANKAR PODDAR

APPELLANT(S)

VERSUS

STATE BANK OF INDIA & ANR.

RESPONDENT(S)

(FOR ADMISSION AND IA No. 59051/2025 - EX-PARTE STAY)

Date : 24-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s): Mr. Rony Oommen John, AOR
Mr. Piyush Swami, Adv.
Mr. Amay Bahri, Adv.

For Respondent(s):

UPON hearing the counsel the Court made the following
O R D E R

The Appeal is dismissed in terms of the signed order.

Pending application stands disposed of accordingly.

(ASHISH KONDLE)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)

[THE SIGNED ORDER IS PLACED ON THE FILE]